## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1252/(MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.01.2018

NAME OF THE PARTIES:

Sarsan Securities Pvt. Ltd.

V/s.

Skyline Capital Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.

NAME

DESIGNATION

Astra Gaul For. 1/6 Economie Applicant Lans Puvelice.

The Learned Representative of the Applicant is present. The IRP in person. 1.

Placed on record the Notice of the CoC held on 08.01.2018 by the Resolution 2. Plan. The IRP Mr. Rahul Sudhakar is appointed as RP. Hence it is to be intimated to IBBI, New Delhi. Registry is directed accordingly.

The present position is that the account as on 31.03.2017 are in possession of 4. the Insolvency Professional. He is required to submit the latest Progress Report and the efforts for any Resolution, progress for Resolution of the outstanding debt and whether it is a fit case for Resolution. As a consequence the IRP shall submit the Report on or before 15.02.2018. Adjourned to 19.02.2018

Sd/-

Bhaskara Pantula Mohan Member (Judicial) 15.01.2018

M.K. Shrawat Member (Judicial)